urgent public importance

[Shri M. Kadershah]

- 2. Statement showing final replies of Government to the recommendations contained in Chapter V and the action taken replies on the recommendations made in Chapter I of the 34th Report of the Public Accounts Committee (6th Lok Sabha) regarding action taken by Government on the recommendations contained in their 183rd report (5th Lok Sabhba) on New Service/New Instrument of Service.
 - 3. Statement showing final replies of Government to the recommendations contained in Chapter V and action taken replies on the recommendations made in Chapter I of 40th Report of the Public Accounts Committee (6th Lok Sabha) regarding action taken by Government on the recommendations contained in their 182nd Report (5th Lok Sabha) on Films Division.
 - 4. Statement showing final replies of Government to the recommendations contained in Chapter V and action taken replies on the recommendations made in Chapter I of 47th Report of the Public Accounts Committee (6th Lok Sabha) regarding action taken by Government on the recommendations contained in their 209th Report (5th Lok Sabha) on Export of Leather.

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

Peported killing of three Harijans by farmers in Kaila, Village under Chandi Police Station in Nalanda District (Bahar on the 9th December, 1978 over the allotment of land to landless Harijans

MR. DEPUTY CHAIRMAN: Calling attention.

SHRI BHUPESH GUPTA (West Bengal); Sir, before we take that up, I would like to know why there is no

statement on the IAC plane crash in Hyderabad. That should be made, Sir.

MR. DEPUTY CHAIRMAN: The Government is making a statement.

SHRI BHUPESH GUPTA: I would like to know what compensation is being paid to the three boys who have been killed.

SHRI HARKISHAN SINGH SUR-JEET (Punjab): Sir, I call the attention of the Minister of Home Affairs to the reported killing of three Harijans by farmers in Kaila village under Chandi Police Station in Nalanda District (Bihar) on the 9th December, 1978, over the allotment of land to landless Harijans.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): Sir, the Government deplore the ghastly incident which occurred on the 9th December, 1978, in Kaila village of Nalanda District, Bihar in which 3 Harijans were killed.

According to the report received from the Government of Bihar the incident took place at about 9 A.M. in the morning of 9th December, 1978, when a mob of some 250-300 men collected at the instigation of a local Kurmi landlord and surrounded Kaila. On seeing the mob village armed Shri Doman who were his life who Dusadh fled for dead chased. shot beheaded at Sultanchak, a neighbouring village. Shri Ramdhan Manjhi another Harijan who too had fled from the outskit of the village met the similar fate. Shri Balgovind Dusadh another Harijan and Chaukidar of the village who was going to report to the police station was caught and killed.

This incident was the result of a chronic land dispute between the Harijans of village Kaila who claim 392 acres of land surrounding the village and landholders who claim to have purchased the land from the original landlord. A case has been registered against 14 persons. All the accused persons have been arrested.

Earlier action under sections 144 Cr.P.C. and 107/116 Cr.P.C. had been taken. Proceedings under sections 107/116 were stayed by the Hon. High Court in October, 1978. Armed Force under a magistrate were also deputed but they failed to protect the deceased persons. The magistrate and two police officers have been placed under suspensions.

All the senior officers of the Division have since visited the village. Rs. 250 and 15 days ration to each of the deceased family were distributed by 'he district authorities. The Bihar Government have announced to pay Rs. 2000 to each of the deceased family. authorities preparing district are schemes in collaboration with M.F.A.L. to rehabilitate the families in some work. The deceased Chaukidar's son has teen appointed Chaukidar in his father's place. Food for work has been ordered and is in progress. Armed force under a magistrate have been deputed.

SHRI YOGENDRA MAKWANA (Gujarat): All useless. This is a matter of everyday.

SHRI HARKISHAN SINGH SUR-JEET: Mr. Deputy Chairman, Sir, not a day passes when we do not hear about the atrocities on the Harijans. The other day we discussed about what happened in Bajitpur. The cause was the same, dispute over land, and the dispute was not new. It was pending for 30 years, and before the eye of the police all this was happening. There was nobody to intervene.

Here also in this case in this village, the land dispute is there since 1944, but no solution is found. The landlord, as it i_S done in other cases, is allowed to have benami sales, and the land is transferred. Then the tenants o to the court. They get the verdict of the court in 1954 in their favour that they

are occupancy tenants and that they cannot be deprived of the land. Even then nothing is done. The landlord resorts to so many methods to eject them. They do not give up the possession of the land. That continues. All talk of land reforms have been there, and today also it is being done. But there is nobody to protect them.

I am sorry, the Home Minister did not mention that they had information earlier that the landlord was gathering his goondas with arms to eject the tenants. And the police was posted there. On the 7th, the first raid was conducted and the village was attack-For three days the landlords' goondas were in a position to siege the They asked the people-the police and the magistrate were wit-. nessing it-not to go out of their The village is composed of houses. 156 families, half of them Harijans. They went to the Harijan busti and surrounded them for three days. 'The police was there in the village, there was nobody to intervene. Then what happened? On th 9th as has been stated, all these 200 or 300 people gathered from the surrounding villages. anti-social elements, with arms in their hands, illegal arms—as the landlords do. They went and attacked the Harijan bustis. And not content with that, they go and attack somebody who grazing cattle. He is caught. His wife is protesting, saying that they nave nothing to do with the land. But, no, he is taken away and killed. Another man, a chowkidar, is caught on the way, taken away to some otther village and killed. So this is what is happening, this brutal murder, and the police is witnessing it. And the administration is collaborating. He said some arrest have been made and so on. What is going to happen later on is not known because it is a question where the administration connives with them. What has happened to the administration or what action has ceen taken agoinst them? This is not an isolated case. The same thing happened in Bajitpur. The land dispute is pending there for 30 years. Nobody is in-

[Shri Harkishan Singh Surject] This village was attacked tervening. and demolished in 1956 also. Then again this time this attack has come. The police does not do anything. Sir, this is what is happening. All these disputes are coming up and attacks are being resorted to by the landlords. Wherefrom do they get encouragement? I ask this because whatever be the talk that any Government has been indulging in about land reforms, it has proved to be completely bogus so far as the Harijans are concerned. What to say of giving them land, they are not even protected on lands which they are in possession of since more than 30 years. This land in Kaila they have been in possession of since 1944, and they have got a verdict of the High Court in their favour. Even then they do not have any protection. This goes on. This was so under the Congress rule, and this is happening in a worse form under the Janata rule.

श्री भीष्म नरायग् सिंह (विहार) : कांग्रेस के समय में कभी ऐसा नहीं होताथा।

SHRI HARKISHAN SINGH SUR-JEET: They are thinking of even amending the earlier land reforms laws also in favour of the landlords. What happens is, a lot of hopes are aroused among the Harijans that they will be provided with lands and house-sites, but nobody protects them. I may say here in this connection that those landlords have got the support of both the Congress and the Janata Party. The landlords, whether they are Congressmen or Janata men, are landlords first and foremost. And they have connections with other landfords. That is why no action is taken. Earlier the landlord was connected with some Minister who was in the Cabinet earlier. Now also the Janata MLA, the local MLA. . . . (Interruption) I do not want to use your language. The Janata MLA also did not protest because he also belongs to the same caste. This is happending I am telling this Sir, because when I went to Bajitpur also, I saw the same thing. There is no question of

any party. They belong to the landlord party, and they are prepared to take any cover when it comes to protecting their own land. That is why the position continues like that. If the administration is allowed to connive with the landlords to attack the Hari-When can jans, what is their fate? they feel secure? Even after 31 years of independence, even their lives are not spared, what to say of their economic welfare. To get their votes, everybody is talking about their welfare, economic uplift and so on. But what is actually happening is that everyday there are murders and social oppression. If there is a question of wages the same thing happens; if there is a question of defence of their rights on land the same thing happens. This social repression continues. This is a very bad state of affairs and no investigation or no statement can remedy it unless the Government comes forward firmly with its suggestion. Why are not the weapons of landlords taken away? Why are they allowed weapons? They have anti-social elements with them. Why are these antisocial elements allowed to keep weapons? Why is not any landlord arrest-I would like to know from the Minister whether any landlord has arrested. The landbeen spend_s a lord lot of money to corrupt the administration. I sent somebody for an inquiry in that village and it was revealed that a lot of money was paid to the police and other administrative officials so that no cases were instituted against them. This type of a thing is always happening. I would like to know whether any action has been taken against any landlord who has conspired even when the High Court has given its verdict, when the land is in their possession. The landlord has again gone to the High Court for revocation under 107 and all that. I do not know what the High Court has done, but the poor tenants of the village who are Harijans, are not in a position to go to the High Court. How can they go to the High Court when they cannot even go to the nearest

town? They are not allowed to go anywhere. So, in order to meet this sort of a situation certain things have got to be done. The Government has got to arrest the landlords and confiscate all their weapons and wipe out the antisocial elements who are used by the landlords to attack the Harijans. The police is not going to protect the Harijans. Therefore, the Government should immediately arrest all the landlords and take away their weapons and clear the area of all the anti-social elements. It is not happening in just one place; it is happening all over. It is happening on a large scale in Bihar and UP. The landlords and their relations also should not be allowed to have any kind of weapons. I would like a clear-cut answer from the Government what steps it is going to take to ensure the poor tenants' land, to verify whether it has been transferred to somebody else, whether there has been any benami transaction. What steps is the Government taking to protect the tenants' rights? The Government should come forward clearly with what it is going to do, what policy it is going to pursue, to ensure land to the Harijans so that they can also earn their living. These are the questions I would like to know from the honourable Minister.

SHRI PIARE LALL KUREEL URF PIARE LALL TALIB (Uttar Pradesh): On a point of order. The honourable Member has unnecessarily introduced the name of the Congress in this matter. The landlord has no concern whatsoever with the Congress organisation; he is not even an ordinary, member. This sort of a reference is a reflection...

SHRI HARKISHAN SINGH SUR-JEFT: My friend has not listened to me correctly. I said he has got relation_S with the Congress as well as the Janata, both.

SHRI PIARE LALL KUREEL URF PIARE LALL TALIB: No. He has no relationship with the Congress. This is a serious matter. The landlord is an open member of the Janata Party. There is hardly any day when we do not hear of such atrocities. So, why is

he unnecessarily bringing in the name of the Congress Party? This has become a common matter. Everyday we hear these happenings. Therefore, it is a very serious matter. (interruptions) In the Congress regime there were no passes of burning murder and rape of Scheduled Castes, never, never....

MR. DEPUTY CHAIRMAN: Please sit down.

SHRI K. K. MADHAVAN (Kerala): Sir, now the cat is out of the bag. The honourable Member spoke with the eloquence and with a lot of emotion on the subject. Organised groups organised political groups both within the ruling party as well as in the Opposition are behind this. They are supporting this, as has been stated by the learned Member...

(Interruptions)

MR. DEPUTY CHAIRMAN: Let us not divert from the main subject.

SHRI K. K. MADHAVAN: They are bent upon gate-crashing. It is for the people; it is not up to the Government only...

MR. DEPUTY CHAIRMAN: Let the Minister reply.

SHRI K. K. MADHAVAN: What else can be done?

श्री सुल्तान सिंह (हरियाणा) : जनता पार्टी ने हरिजनों को कल्ल करा दिया । वह ग्राज कल्ल किये जा रहे हैं।

SHRI PIARE LALL KUREEL urf PIARE LALL TALIB: Such things were never happening before. Harijans are being beheaded now...(Interruptions).

श्री प्रभु सिंह (हरियाणा) : जरा मैं भी कुछ कहने लगा हूं। यह इंफार्मेशन है याक्या है। मंडल साहब, जराक्षमा कीजियेगा, मैं श्रपनी बात कह दूं।

श्री उपसभापति : श्राप बाद मे कहियेगा।

SHRI DHANIK LAL MANDAL: I would like to reply first.

श्रीप्रभ सिंह : ग्राप जरा सो मुझे इजाजत दे दीजिए । मेरा जवाव भी साथ में भ्रा जायगा।

श्री जगदीश प्रसाद माथ्र प्रदेश) : जिन का नाम है पहले उन को इजाजत दी जाय।

श्री उपसभापति : ग्राप बाद में बोलियेगा श्रभी मत्नी महोदय को जवाव देने दीजिए।

श्री प्रभु सिंह : तो मेरा प्वाइंट ग्राफ म्रार्डर है। ग्रव तो बोलने दीजियेगा मझे। (Interruptions) मैं भी शेड्यूल्ड कास्ट हं। बोलना तो मुझे कम ग्राता है पर कभी कभी मेरे मन में वात ग्रा जाती है। एक पेचीदा बात ग्रागयी। एक मेरे मित्र ने कांग्रेस का नाम ले लिया और उधर से हमारे दोस्तों नें कहा कि कांग्रेस को बीच में क्यों लाया जाता है। ग्रगर हमारे मित्र सब्र के साथ सोचें तो कांग्रेसी इस से अलग नहीं है। कांग्रेस में मैं भी भ्राप के साथ था और लैंड रिफार्म्स का रेजोल्युशन नागपूर मे स्राप को याद होगा. म्राया था (Interruptica) म्ररे जरा दिल का इलाज करो। बडा तीर मारा जवानी लुटा दी। जरा दिल को सम्हालो ग्रौर मेरी बात सुनो । थोड़ी हिम्मत करो ।

شرى پيارے لال كوريل عرف طالب:

اس طرح کی بات میں نے کبھی نهپی کهی - اِس طوح کی دد بي هيدت ناو نهور ههپينت بيفور دد میں نہیں بولتا اگر کاتگوس کا نام ته لیا هوتا - اس ابکسیدنت سے كانكوس كا كوئى تعلق نهين هے -

†[श्री प्यारेलाल कुरील उर्फ तालिब 🕃 इस तरह की बात मैने कभी नहां कही। इस तरह की ''बिहुँडैंड नाउ नेवर हेपन्ड विफोर'' मैं नही बोलता ग्रगर कांग्रेस का नाम न लिया

होता । इस एक्सोडेन्ट से कांग्रेस का कोई ताल्लुक नही है।]

urgent public importance

श्री प्रभु सिंह : कांग्रेस का नाम स्नामाटिक रुप से ले रहा हूं कि ग्राप वहां थे भी नहीं उस समय जब लैंड रिफार्म्सस का रेजोल्यूशन ऋाया था ग्रौर उस समय नेहरु जी ने वायदा किया था...

SHRI PIARE LALL KUREEL PIARE LALL TALIB: This had never happened before—never...(Interruptions)

श्री प्रभु सिंह : उस समय नेहरु जी ने वायदा किया था कि सरप्लस लैंड सारी हरिजनों की दी जायगी।

SHRI PIARE LALL KUREEL urf PIARE LALL TALIB: This is not a point of order.

श्री भोष्म नारायण सिंह : कोई नियम 👶 सदस्यों के बोलने के लिये होना चाहिए। (Interruptions).

MR. DEPUTY CHAIRMAN: Order* please. Order please.

SHRIMATI AMBIKA SONI jab): This is a very important matter. He is indulging in diversionary tactics.

श्री प्रभुसिहः ग्रौरतीस साल तक हम इंतजार करते रहे। मैं भी कांग्रेस में था ग्रौर ग्राज कांग्रेस के नाम से ग्राप लैड रिफार्स्स की वकालत करते रहे श्रीर श्राजभी वही कर रहे हो। मैं यह नहीं कहता कि...

شری پیارے لال کریل عرف طالب كانگرس كا نام كيون ليا گيا ء

† श्री प्थारे लाल कुरील उ.फ. ताजिब: कांग्रेस का नाम क्यों लिया गया ?]

श्री प्रभु सिंह : कांग्रेस का नाम इस लिये लिया गया कि कांग्रेस शासन करती रही श्राजादी के बाद ग्रौर इस लिये जिम्मेदारी उसी की होगी जो सरकार चलाता था।

شری پیارے ال کوریل مرف طالب: ایکسیڈنٹ تو ھوتے رھیلگے - ھمیشہ ھوتے رھیں کے –

† [श्री प्यारे लाल कुरील उर्फ तालिब) : एक्सीडट तो होते रहगे, हमेशा होते रहगे]

श्री प्रभु सिंह : ग्रब सवाल इस का नहीं है। ज्यों ज्यों दवा की मर्ज बढ़ता गया। यही बात मैं ने भी कही हैं। मैं चेयरमैन साहब यह कह रहा था (Interruptions) मैं चेयरमैन सहाब, इस हाउस में दूसरी बात बोला हूं ग्रीर सब लोग.....

SHRI YOGENDRA MAKWANA: 1 am on a point of order....

श्री प्रभु सिंह : इधर भी वही है।

MR. DEPUTY CHAIRMAN: He is also on a point of order.

SHRI YOGENDRA MAKWANA: This is very important.

श्री प्रभु सिंह : मकवाना साहब इधर भी वही है, ग्राप प्वाइंट ग्राफ ग्राडर से प्वाइंट ग्राफ ग्राड क्यों टकराते हो ? मैं भी उसी पर खड़ा हूं।... (Interruptions)

श्री उपसभापति : श्रव ग्रापने कह दिया, काफ़ी है।... (Interruptions)

श्री प्रभु सिंह : मैं डिज्टो चेयारमैन, साहब, सिर्फ यही कह रहा था कि मेरे दोस्तों स्रौर चौधरी सुलतान सिंह जी जो जिम्मेदार कांग्रेस मे हैं, मेरे साथ रहे हैं, स्राज भी जमीदार हैं स्रौरस्टेट के लीडर हैं, मगर जो लैंड स्रानर्स की बकालत कांग्रेस मे रहकर करते हो, स्राप लोग एक चीज सनझ लीजिए कि लैंड लार्ड की बकालत करते करते स्रापको यह सजा दी गई। स्रगर फिर लैंड ालर्ड को वकालत की गई तो दौवारा सजा देने के लिए ये जमीदार उतर जायेंग, यही मेरा प्वाइंट स्राफ स्रार्डर है।

SHRI BHISHMA NARAIN SINGH:
It is a point of disorder.

YOGENDRA MAKWANA: Sir, my point of order is this: This is a very serious matter and everyday the Harijans are assaulted all over the country and we are very much parturbed over it. These are the things on which, you see, there should be calm and cool discussions on all sides. (Interruptions). There is no question of any party at all here. We want to discuss this issue above the party lines. My honourable friend just now said something and he was alleging that the Congress was there in this. Sir, throughout his life he has been in the Congress. He has been in the Congress so far in power and now he is with the landlords. (Interruptions). He is going there where there is power. So, he has no right to advise as to what we should do. He has no right to advise the Members on this side because we are where we were and we are sticking to our party.

MR. DEPUTY CHAIRMAN: All right. You have made your point.

SHRI YOGENDRA MAKWANA: So, he has no right to advise us. (Interruptions)

SHRI K. K. MADHAVAN: Sir, these people have left the Congress. (Inter-ruptions) They are not in the Congress. They have left the Congress. (Interruptions)

^{†[]} English translation.

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SHRI P. RAMAMURTI (Tamil Nadu): Sir, may I may a suggestion?

SHRI YOGENDRA MAKWANA: Sir, my request to the Members is not to make this debate a farce. Do not make this debate a farce. It is a serious matter and we want to discuss it in all seriousness. Therefore, I would request all the Members of this House to discuss this issue very seriously and to rise above party lines.

SHRI PILOO MODY (Gujarat): Hypocrites.

SHRI P. RAMAMURTI: Sir, I would request all not to make this matter a party issue.

(Interruptions)

MR. DEPUTY CHAIRMAN: The Minister is saying something now.

SHRI P. RAMAMURTI: All right.

SHRI PILOO MODY: Let Mr. Ramamurti say something.

SHRI DHANIK LAL MANDAL: Sir. it is really a matter of concern and anxiety, whether such incidents have taken place in Bihar or in any other part of the country. There can be no two opinions on this. It is also true, Sir, that there was a land dispute pending for a long time and there had been so many court proceedings and there were also the decisions of the courts. There can be no two opinions on this. There is one case decided in the year 1976 by the honourable Supreme Court in accordance with which 15 acres of land were given to the Harijans. But 392 acres are under dispute out which 15 acres were given to the Harijans. It is also true, Sir, that the land records are note up-to-date in Bihar.

SHRI P. RAMAMURTI: In none of the States they are up-to-date.

SHRI DHANIK LAL MANDAL: When I visited Kaila village on the 16th and discussed this matter with the Chief Minister of Bihar, Shri Karpoori Thakur, I drew his attention to this aspect of the problem and he assured me that very soon he would constitute three committees which will go intothese things in Bajitpur, Kaila and Tekari. There recently another incldent has taken place. So, Sir, it is true that land disputes which are coming to light more and more are also resulting in Harijan atrocities. There can be no two opinions about this.

About the arrests, Sir, the landlord has been arrested. Not only the landlord but the other persons also named in the FIR have been arrested... (Interruptions) About weapons, Sir, there are clear instructions on the part of the Ministry to the State Governments that whenever there is a land dispute or any dispute in which one party is a harijan, then the weapons belonging by the other party, which is not Harijan, should be confiscated. In this case, when I visited the village, I gave instructions that the weapons should be immediately seized.

श्री कल्प नाथ राय (उत्तर प्रदेश) : उपसभापति जी, मुझे ग्रापसे निवेदन करना है।

श्री धनिक लाल मंडल : पहले पूरी बात को सून लें। बीच में क्यों बोल रहे हैं।

श्री कल्प नाथ राथ: ग्राप सारी ग्रंग्रेजी गलत बोल रहे हैं। मैं यह कहना चाहता हं कि अगर एक भी सन्टेंस सही हो तो मैं इस्तीफा देने को तैयार हं

श्री उपसभापति : विषय पर वात कीजिए । विषायंतर मत होइये ।

श्री कल्प नाथ राय: उनसे कहिये कि वह ग्रपनी भाषा मे बोलें

श्री जगजीत सिंह ग्रानन्द (पंजाब): गलत स्रंग्रेजी पर एतराज नहीं होना चाहिये। जिस लैग्वेज मे बोले बोलने देना चाहिये ।

(Interruptions)

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SHRI P. RAMAMURTI: Sir, I do not want this debate to deteriorate as about between two parties. fact, Sir, whether it was the Congress Party or any other party, that the land has not been properly allotted and land disputes have been pending for a long time. As far as the Harijans are concerned, they are unarmed. The landlords are armed. Your administration will not be on the side of the Harijans. It is a well known fact. Your administration will not be able to protect them. Therefore, under the circumstances, will the Government distribute arms to the Harijans in this country so, that they can protect themselves? This is the only question that I want to ask.....

(Interruptions)

AN HON. MEMBER: We support this...

(Interruptions)

SHRI P. RAMAMURTI: Will you distribute arms to them...

(Interruptions)

MR. DEPUTY CHAIRMAN: Order, please. Mr. Salve.

SHRI N. K. P. SALVE (Maharashtar): Sir,.:..

(Interruptions)

SHRI HARKISHAN SINGH SUR-JEET: I could not get the answer to my question whether the police was there. For three days when this thing was taking place, what action had been taken against the police? This is the reply I wanted...

(Interruptions)

MR. DEPUTY CHAIRMAN: Mr. Salve.

SHRI N. K. P. SALVE: It is not purely a barbarous and wanton killing; it is a story of human degradation and disgrace—killing of the Harijans by the landlords. Equally eloguent is the story of political opportunists and of a Government which is exceedingly weak, which is exceedingly corrupt and which is exceedingly incompetent.

SHRI PILOO MODY: But it is not a petticoat government.

SHRI N. K. P. SALVE: This behaviour is dripping with lawlessness and violence. The rule of law has become something unknown to the people of Bihar. It is understandable that the Home Minister has glibly expressed his concern and anxiety over these things. If one were to see the story as narrated by one of the weeklies, then even Mr. Piloo Mody who is the conscience of that party, would come up and say that if there is any one State Government which has no business to rule that State, it is the State of Bihar It should be dismissed lock, stock and barrel in the interests of the people. If these paragons of virtue which Mr. Piloo Mody and others claim to be, were to read the national weekly. they will know that there was the first attack by 200 landholders on the landless Harijans. There was shooting. Fortunately or unfortunately no lives were lost and only one person was wounded. Thereafter, there was a massive attack by 500-strong landholders with guns, swords and spades on the 9th of December because in the meantime, in the interregnum, the Government had supposely posted the police force. This is what the national weekly reports, not for my benefit:

"A police force and a magistrate were stationed in the village after the first attack. The second attack took place without apparently any hinrance."

The police were silent spectators to this massacre that was going on. Even today, I wish the Home Minister knows something about this weekly report which further says:

"Apart from physical segregation, the Harijans are haunted by fair of isolation from their brethren in other villages while their Kurmi opponents are 'freely mixing with likeminded castemen in neighbouring villages'." They are living in a mortal fear for the only sin they have committed of

[Shri N. K. P. Salve]

which being born in a community is socially oppresed and economically backward. This is the penalty they are paying for being ruled by a corrupt and inefficient oGvernment. The sin that they have committed is the sin of being born in a community which cannot enjoy the right to protect itself. If one were to read the narartion, what was the crime of the thirty year old Harijan, Doman Dussadh? His crime was that he fighting for the rights of Harijans regarding the possession of 14 acres of land out of 392 acres which belonged to the erstwhile Zamindari. Dussadh had taken up the cause of the Harijans. He had said that the 14 acres of land which was a fertile piece of land, must be given to the Harijans. Unfortunately, it was considered that the land is more valuable than human blood and Dussadh was allegedly chased in another village. was shot dead. His dead body was brought in and beheaded in ardent belief that this would be the destruction of evidence so that those who had committed this heinous crime might. go scot under the benign Janata Government There was in Bihar. (Interruptions) another Harijan. He too was dead. His name is Ramdhan Majhi. What was his crime? Willy-nilly, he happened to see this happening and the people realised that he was eye-witness and an eye-witness to such a heinous and dastardly crime cannot go unpunished. He too was shot dead, brought in and beheaded. That is not the end of the story. All this happened when the was there and the Magistrate was there. The father of Dussadh, Balgovind Dussadh, who was a chowkidar of the village, wanted to go and report the matter to the police. He too was shot dead. This is the state of affairs. This is not an isolalated instance. Take the story of...

SHRI PILOO MODY: I cann't stand this hypocrisy.

SHRI ANANT PRASAD SHARMA (Bihar): It is a very serious matter.

SHRI N. K. P. SALVE: To my mind, this gentleman was born as a result of hypocrisy, it seems. You are an embodiment of hypoerisy. You are a bunch of people who are masquerading yourselves as a hash and gallimufry of political opportunism. you have the courage to say this to others who are trying-Mr. Ramamurti says, you take it above political parties-to take it above political In Bihar, out of 650 polling levels. stations, nearly 65 have been attacked. There is not a single University which is functioning properly. Everywhere, in every town, every village and every place in Bihar, life become extremely difficult for citizens for there law-abiding is arson, loot and violence rampant. The Government there is as good as no Government there. And it is inevitable, Sir, that if any Government has sown the seeds of casteism, factionalism and communalism, you will have to pay heavily for this for it is said in the Gospel that they that take the sword shall perish with the sword. If you are preaching gospel of hatred and vengeance, vou will yourself be devoured with this sort of hatred and vengeance. I want to know of the Minister one thing. Sir, his conscience seemed to be assuaged by the fact that expressed some concern and anxiety about it. Sir, conscience is very well assuaged. If you once snub conscience, it will never trouble you. And it is very much so when look at the Janata Party, when look at them, at their functioning and working. Sir, every time something happens, this sort of statements made. Every time, Sir, the ment is made ad nauseam, ad infinitum that this has happened and it is a matter of very great concern Sir, how long shall we keep on looking? Shall we be the helpless spectators to this, this sort of crocodile tears are being shed, and Harijans and the oppressed are losing

their lives. Sir, it is, in fact, a manifestation of any political party which is a conglomerate of people who are together not for any political ideals, not for achieving the welfare of the people but who are together only to enjoy the bliss and the luxuries of political power. That is why their togetherness is so tenuous and weak and every time they are talking of disintegration.

Sir, my submission, therefore, whether or not it is a fact that law completely and order has down in Bihar. And what has happened in Kaila is a manifestation of weakness. Sir, I have read out to you that in the presence of the police all this wanton killing had been going on. And if this has been going on. I do not know how long will it be for revoking the President's Rule and invoking the powers under the Constitution to clamp the President's Rule. Sir there is a universal demand by the people that the State Government is totally incompetent problems to take care of the which the entire state is enmeshed, into which it has embroiled Sir. the time has now come. Let them act. Let these paragons \mathbf{of} virtue act and save the lives of the people of Bihar.

SHRI K. K. MADHAVAN: Sir, I want to say that this attitude on the part of the Opposition has been provoked by the reservation policy declared by the Bihar Chief Minister.

(Interruptions)

MR. DEPUTY CHAIRMAN: Piease do not divert the discussion.

SHR1 DHANIK LAL MANDAL: Sir, we are not shedding crocodile tears. I want to inform the hon. Member, Mr. Salve, that in all seriousness we are taking all the steps to grapple with the problem and to solve this problem.

SHRI ANANT PRASAD SHARMA: Why don't you dismiss the Govern-1626 RS-6. ment there? They do not deserve to rule the State.

SHRI DHANIK LAL MANDAL: Sir, even yesterday, there was a conference. (Interruptions) you please listen to me. I know your anxiety. (Interruptions) The Prime Minister convened a conference yesterday. Only yesterday the Prime Minister called a meeting of all the Chief Ministers and leaders of opposition parties to evolve a national consensus in order to eradicate untouchability and to do away with atrocities on Harijans forthwith and also to do away with the communal problems in this country. (Interruptions) I know your anxiety. You are woiried because the Bihar Government is standing on the side of the Harijans and the weaker sections. terruptions)

SOME HON. MEMBERS: No, no.

SHRI DHANIK LAL MANDAL: Can't you listen?

SHRI ANANT PRASAD SHARMA: There is no Government in Bihar. There is no law and order in Bihar. I would advise the Minister to dismiss this Government.

SHRI DHANIK LAL MANDAL: You are worried because the Bihar Government, Shri Karpoori Thakur's Government, is standing on the side of Harijans. This is the trouble and that is why Shri Salve is complaining that this Government should be dismised. That is the reason. This is the complaint.

SHRI N. K. P. SALVE: No. no.

SHRI DHANIK LAL MANDAL: Because the Bihar Government is standing on the side of the weaker sections, therefore this commotion in Bihar and you are siding with them and complaining that the Bihar Government should be dismissed.

(Interruptions)

MR. DEPUTY CHAIRMAN: Order please.

SHRI ANANT PRASAD SHARMA: What is happening in Bihar is a matter of shame.

(Interruptions)

SHRI BHISHMA NARAIN SINGH: And he is protecting the Government of Bihar.

MR. DEPUTY CHAHRMAN: Order please. Yes, Mr. Yogendra Sharma.

श्री योगेन्द्र शर्मा (बिहार) : मान्यवर, विहार रो रहा है। बिहार बर्बाद हो रहा है और बिहार की इस रुलाई ग्रीर बर्बादी को दलगत राजनीति का हथकंडा नहीं बनाना चाहिए। भारत के ग्रभिन्न ग्रंग होने के नाते हमारी कोशिश होनी चाहिए कि हम बिहार को बचा लें क्योंकि बिहार बर्बादी स्रौर भ्रमानुषता के गहरे धर्त में डूब रहा है भ्रीर कैला कांड इसका एक वोलता हुम्रा उदाहरण है। मैजिस्ट्रेट के समक्ष, पुलिस के समक्ष हरिजनों की हत्या ही नहीं की जाती है बल्कि उनके सिर को काट कर के धड़ से अलग कर दिया जाता है। यह किस बात के लिए? यह इसलिए कि वह 14 एकड जमीन जिसको वे जोत रहे थे वह जमीन उन से छीन ली जाए.। विहार में म्राज हरिजन, गांव के गरीव म्रौर 50 लाख स्रादिवासी स्राज स्रपनी जमोन को जोत नहीं सकते है, ग्रपने घर पर नहीं रह सकते हैं जिस पर वे बसे हुए हैं। उनको उजाड़ने के लिए, उनकी जमीन छीनने के लिए, ऐसा मालूम होता है कि बिहार में एक मुहीम चल रहा है। कैला काड उसी सिलसिले का जिससे बेलची कांड शुरु हुम्रा था उसकी कड़ी है। मैं मंत्री महोदय से जानना चाहता हूं... क्या यह सहो नहीं है कि बेलची में जो नरमेघ हुआ, उस नरमेघ के बावजूद नरमेघ करने वाले ऋभी भी जेल से बाहर हैं ?

नया यह सहा नहीं कि कैला कांड के बाद 11 दिशम्बर को टिकारी में चैनपुरा कांड हुआ, चैशपुरा गांव में दो हरिजनों की जमीन े स्वाल को लेकर मार दिया गया, उनका सिर धड़ से काटकर झाड़ियों में फेंक

urgent public importance दिया गया स्रोर चैनपुरा कांड ही नही उसके बाद 6 दिसम्बर को हथियोडा कांड, महरना जिले के बिहा गिंज थाने में हम्रा। यहां भी हरिजनों की झोपड़ियों को लटा ग्रीर जना दिया गया एवं उन्हें मार पीट कर भून दिया गया। इस तरह के अनेकों कांड होते हैं शायद ही कोई ऐसा दिन गुजरा होगा जब हरिजना पर, भ्रादिवासियों पर भस्वामियों ने, चाहे वे ऊंचा जाति के हों या तथाकथित छोटा जाति के हों, जाति तो एक वहाना है सवाल है जो लैंड लाई स हैं वे गांव की जमीन को छोडकर उन जमीन को हथियाने का एक महिम बोले हए हैं ग्रीर सरकार का पूरा प्रशासन इ का सामना करने में अप्तमर्थ हो चुका है। कैला कांड में को स्पष्ट कर दिया गया कि मैजिस्ट्रेट की मौजूदगी के वावजुद, पुलिप की मौजूदगी के बावनुद आज हरिजनों का कल्याण स्रौर हरिजनों की रक्षा नही हो सकती है, स्राव के गरीओं की रक्षा नहीं है सकती । मान्यवर, म्रापके माध्यम में ती महोदय को बताना चाहते हैं कि यह सरकार, मिर्फ हरिजनों का सवाल नहीं है, बिहार में 50 लाख ग्रादिवासी म्राज बगावत की हालत में हैं। 30 नवम्बर ग्रीर 1 दिसम्बर को एक लाख ग्रादिवासी संजार परगना, दुमका हेड क्वाटेर में जमा ह ग्रौर दो दिनों तक एक लाख ग्रादिवासी दमका को बेरे रहे, डटे रहे, मांग करते रहे कि उनके उस नेता को छोड़ा जाय जिसने उनकी जमीनों को छीन लिया । उस जमीन को वापस लेने के लिए ग्रान्दोलन चन रहा है। इतना ही नहीं ये लोग गरीबों को, चाहे वे **ब्रा**दिवासी हों या हरिजन हों या किसी भी जाति के गरीब हों, उनकी जमीन छीनने की महिम बोले हुए है । इप मुहिम पर पर्दा डालने के लिए उन्होंने जातीय उन्माद की एक लहर विहार में पैदा की है। हमको तकलीफ नहीं है, हम रो रहे हैं इसलिए रो रहे हैं कि उस लहर में जो सही समस्या है,

उम मही समस्या से लोगों का ध्यान अलग कर दिया जाता है। सही समस्या, पिछडे हए बिचार को, गरीब बिहार को ग्रागे बढाने की है ग्रीर उस ग्रागे बढाने के सिलसिले में समाज के दर्बल तबकों को बढावा देना चाहिए. नौकरियों में संरक्षण भी देना चाहिए । सिद्धान्त रूप में सब इस मानते भी है लेकिन वहां के मुख्य मंत्री इस बात को सुलझाने के लिए तमाम दलों का सम्मेलन बलाने से इन्कार करते हैं। बिहार जल रहा है ग्रौर वे दिल्ली में बैठे हए हैं. घटकवादी नीति में डबे हए हैं। बिहार में कोई प्रशासन नहीं रहा है । यदि विहार को बचाना है तो बिहार की सरकार, कर्परी ठाकूर की सरकार को बदलना होगा, वहां वे प्रशासन को बदलना होगा । मान्यवर, 9 बटालियनें सी०ग्रार०पी० ग्रौर वी०एप० एक की बिहार में भेजी जा चुकी हैं स्रौर इसके बाद भी बिहार जल रहा है। (Interruptions)?

एक माननीय सदस्य : झठी बात है। श्री योगेन्द्र शर्मा : ग्रापको कैसे मालम कि झठ बात है। हम ममझते है कि इप दात में दो राय नही होनी चाहिएं कि बिहार की मडकों पर गांवों में कालेजों के पर भिक्योरिटी फोर्स सेन्ट्ल रिजर्व पुलिस बी० एए० एफ० के जवान मौजद हैं भ्रौर उनके बाद भी लोगों को जान भ्रौर माल की सुरक्षा नहीं है ऐसी हालत में बिहार को बचाने का एक हा उपाय है हम शातक दल मे विनीत प्रार्थना करना चाहते हैं, हम नहीं चाहते हैं कि ग्रापकी सरकार वहां नष्ट हो जाय, ग्राप ग्रपनी सरकार बनायें लेकिन ग्रापकी सरकार ऐसी होनी चाहिए कि जितमें प्रणासन करने की क्षमता हो, ऐसी नहीं होनी चाहिए कि बिहार जलता रहेग्रौर नुख्य मंत्री दिल्ली में बैठ कर घटकवाी नीतियां चलाते रहे ! हम मानतीय मंत्री जी से जानना चाहते है कि ग्रव तक जितने भी हरिजन ग्रौर ग्रादिवासियों को, गाव के गरीब लटे गये हैं, मारे गये है,

क्या उनर्का क्षतिपूर्ति की गई है ? यदि क्षतिपूर्ति नहीं की गई है, तो क्या उनकी क्षतिपूर्ति की जारेगी ? यह क्षतिपूर्ति उन लोगों से जिन लोगों ने उन पर जल्म ढारे है, उन भस्वामियों से बसूल की जाए।

दूनरी चीज, हम श्रीराममूर्ति जी की सलाह से सहमत नही है कि यदि एक तरफ भूस्वामी हिथियारबन्द हैं, तो दूनरी तरफ हम हिरानों कों भी हिथियार-बंद कर दे। हम चाहते है कि भस्वामियों के तमाम हिथियार जब्त कर लिये जायें। नरकार उनके हिथियार जब्त कर ले यह माग हमारी पार्टी पिछले दो वर्षों से कर रही है। लेकिन सरकार ने इस पर ध्यान नहीं दिया।

तीं नरी चीज, वहां पर भूमि सुधार के काम आदने बन्द कर दिंहै। पहले जो भी भूमि सुधार के काम हुए थे, सन्तेपजन नहीं थे, मगर हुए थे। आज उनको नकारा जा रहा है। तो भूमि सुधार में जो भी जमीनें लोगों को मिली हुई हैं उनकी सुरक्षा की गारंटी होनी चाहिये और जितने भी अभियुक्त है, न केवल उनको गिरफ्तार किया जाए कि बे बाहर नहीं रहे, जेलों में रहे ताकि फिर हरिजनों के बीच में जा कर वे दहणत का, डरका एक ऐना वातावरण नहीं पैदा करें ताकि उन्हें गांव छोड़ कर भागना पड़े और मरना पड़े।

श्री धितिक लाल मंडल महोदय, रिह बिलिटेशन के सम्बन्ध में जो माननीय सदस्य ने जानना चाहा है, के ग्रंपने उत्तर में उसका जवाब दिया है। लास्ट पैरा देख लीजिय। लेकिन उनके ग्रंतिरिक्त भी हमने ग्रंभी एक उपक्रम किया है, इनिशिद्धेटिव लिया है ग्रौर हमने फाइनेन्स मिनिस्टर से बात करके स्कीम बनाने की भी सोग रहे है। फाइनेन्स मिनिस्टर भी सिद्धान्त रूप से उहमत हो गें हैं ग्रीर उनकी स्वीकृति लेकर एक ऐसी योजना बना रहे हैं कि जहां कही भी इस तरह की घटना हो

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ग्रीर लोग मरें या उनके घर जलें या ग्रीरतों की श्रममत लटी जाए या लोग इनकैपे सिटेट म्रपंग हो जाएं तो सरकार उनको फिर से रिहैबिलिटट करने के लिए पहल करे। इस तरह से हमारी योजना है ग्रौर इसको लागु करन जा रहे हैं। फाइनेन्स मिनिस्टर से सहमति हो गई है। राज्य सरकारों से बात करके फिफ्टी-फिफ्टी बसिस पर हम इस काम को करने जा रहे हैं।

श्री ग्रनन्त प्रसाद शर्मा ग्रान दिस क्वेश्चन ग्रान ए प्वाइंट ग्राफ ग्राईर--ग्रभी माननीय, मंत्री जी ने कहा कि वहां पर लोग मारे जाएं जहा उनकी बर्बादी हो, उनको रिहैबिलिटेट करने की योजना बनाई है। मैं यह कहना चाहता हं कि लोग मारे क्यों जाएं? श्रगर उनकी बरवादी नहीं होती है, तो रिहैबिलिटेट करने का सवाल ही नहीं उठता है। इमके लिथे ग्राप क्या प्रबन्ध कर रहे

श्री धनिक लाल मंडल सहमत हं। महोदय, जो मःननीय सदस्य ने कहा कि हरिजनों को जहां कही भी उनका जमीन मिली है, भिम सुधार के नाम पर जो घोषणा कर दिए हैं ग्रौर जिनको भी जो जमीन मिली है, उनको न हटाया जाये, बल्कि स्रक्षा दी जाये। इन सम्बन्ध में भी पहल कर रहे हैं। प्रधान मंत्री जी ने भी लिखा है कि जिस किसी हरिजन परिवार को जो भी जमीन मिली है, चाहे वह उचित तरीके से मिली है या अनचित तरीके से मिली है, हम उसमें नही जाना ^{I P.M.} चाहते लेकिन उनकी सुरक्षा का प्रबन्ध होना चाहिए ग्रौर यदि उनकोकोई ऐसी जमीन मिल गई है जो सार्वजनिक इस्तेमाल की है. तो उनका दूसरी जमीन एवज में ी जानी चाहिए, तभी जाकर उनको पहली जमीन से इटाना चाहि ग्रौर उसके लिए जो भी व्यवस्था हमको करनी होगी--ग्रभी गए थे बिहार, इस संबंध में भी हमारी बातचीत हुई है ग्रीर हम उसका रिकार्ड बनवा रहे है, जहां कही भी जिस किसी को भी जिस ढंग से जमीन मिली है, हरिजनों को, उनको सुरक्षा मिले उस जमीन पर--हम उसकी व्यवस्था करेगे।

SHRI YOGENDRA SHARMA: compensation.

श्री धनिक लाल मंडल कं ग्रभेशनः -वह तो रिहैबिलिटेशन में है ही।

MR. DEPUTY CHAIRMAN: will resume discussion after lunch. Now the House adjourns to meet at 2.00 р.м.

> The House then adjourned for lunch at one minute past one of the clock.

The House reassembled after lunch at three minutes past two of the clock,

Mr. Dputy Chairman in the Chair STATEMENT BY MINISTER

Accident to Boeing 737 Aircraft of Indian Airlines at Hyderabad

SHRI BHUPESH GUPTA (West Bengal): Let him make the statement.

MR. DEPUTY CHAIRMAN: Mr. Kaushik.

OF TOURISM THE MINISTER CIVIL AVIATION AND PURUSHOTTAM KAUSHIK): Deputy Chairman, Sir, with kind permission, I regret to have to inform the House about an unfortunate accident at Hyderabad to Boeing 737 aircraft of Indian Airlines.

At about 10.40 hours on Sunday, the 17th December, a Boeing 737aircraft (VT EAL) operating scheduled flight IC-539 (Madras-Hyderabad-Delhi) met with an accident during take-off at Hyderabad.